

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

TWENTY-SECOND REPORT

(Presented on 1.12.2011)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-second Report.

2. The Committee met on 30 November, 2011 for –

- I. Examination of six Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Reconsideration of classification of the Land Acquisition Bill, 2011 by Shri Jayant Chaudhary, M.P.
- IV. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to three Resolutions given notices of by Sarvashri Nishikant Dubey, Hukamdeo Narayan Yadav and Kabindra Purkayastha, M.Ps.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2011
(Insertion of new article 24A)
by Shri Satpal Maharaj, M.P.

The Bill seeks to amend the Constitution with a view to make right to time-bound delivery of citizen related services a fundamental right of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2011
(Amendment of articles 85 and 174)
by Shri Satpal Maharaj, M.P.

The Bill seeks to amend articles 85 and 174 of the Constitution with a view to provide for the following:-

(i) both the Houses of Parliament shall sit for at least 120 days during a calendar year; and

(ii) State Legislatures of bigger States (with more than 70 members) shall sit for a minimum of 70 days while State Legislatures of smaller States with 70 members or less shall sit for a minimum of 50 days.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2011
(Insertion of new article 30A)
by Shri Satpal Maharaj, M.P.

The Bill seeks to amend the Constitution with a view to make right to clean drinking water and right to sanitation facilities as fundamental rights of the citizens.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2011
(Amendment of article 370)
by Shri Hansraj Gangaram Ahir, M.P.

The Bill seeks to amend article 370 of the Constitution in order to provide that the special provisions relating to the State of Jammu and Kashmir shall cease to operate after sixty-two years of promulgation of the Constitution unless made inoperative sooner by the President.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2011
(Amendment of the Eighth Schedule)
by Dr. Ajay Kumar, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including Bhojpuri, Ho, Oraon and Tulu languages in that Schedule.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2011
(Amendment of article 3)
by Shri L. Rajagopal, M.P.

The Bill seeks to amend article 3 of the Constitution with a view to prohibit the creation of new States in the Country.

The member-in-charge of the Bill was invited to attend the sitting to present before the Committee his views on the Bill. Shri L. Rajagopal attended the sitting.

After hearing the views of Shri L. Rajagopal and considering all aspects of the Bill, the Committee recommend that the member **may not be permitted** to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of seventeen Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that sixteen Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining one Bill shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

6. The Committee then considered the request of Shri Jayant Chaudhary, M.P. to reconsider their earlier decision (*vide* Nineteenth Report) regarding classification of the Land Acquisition Bill, 2011 from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.

Allocation of time to Resolutions

7. The Committee recommend allocation of time to three resolutions as follows :-

- (i) Resolution by Shri Nishikant Dubey regarding - 2 hours
legislation to make economic criteria as one of
the basis for reservation.
- (ii) Resolution by Shri Hukamdeo Narayan Yadav - 2 hours
regarding setting up of a National Commission to
formulate a plan to eradicate economic, social
political and administrative disparities prevailing
in the country.
- (iii) Resolution by Shri Kabindra Purkayastha - 2 hours
regarding amendments in citizenship laws to
confer Indian citizenship to persons migrating
from neighbouring countries owing to religious
persecution or civil disturbance and formulation
of welfare schemes for them.

Recommendations

8. The Committee recommend that-

- (i) Sarvashri Satpal Maharaj, Hansraj Gangaram Ahir and Dr. Ajay Kumar, M.Ps. be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2), (3), (4) and (5) of paragraph 3 above;
- (ii) Shri L. Rajagopal, M.P. may not be permitted to move for leave to introduce his Constitution (Amendment) Bill specified in sub-para (6) of paragraph 3 above;

- (iii) the classification and allocation of time to seventeen Bills by the Committee, as shown in the Appendices, be agreed to by the House;
- (iv) the reclassification of the bill, as shown in paragraph 6, be agreed to by the House; and
- (v) the allocation of time to three resolutions, as shown in paragraph 7 above, be agreed to by the House.

NEW DELHI;

30 November, 2011

9 Agrahayana, 1933 (Saka)

KARIYA MUNDA

Chairman,

*Committee on Private Members'
Bills and Resolutions.*

APPENDIX - I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Girls (Free and Compulsory) Education Bill, 2010 by Shrimati Supriya Sule, M.P.	86 of 2010	A	2 hours
2.	The Constitution (Amendment) Bill, 2011 (<u>Insertion of new articles 21B, 21C and 21D</u>) by Shri C.R. Patil, M.P.	58 of 2011	A	2 hours
3.	The Code of Criminal Procedure (Amendment) Bill, 2011 (<u>Amendment of section 126</u>) by Shri Manish Tewari, M.P.	62 of 2011	A	2 hours
4.	The Mega Projects (Timely Completion) Bill, 2011 by Shri P.L. Punia, M.P.	48 of 2011	A	2 hours
5.	The Special Financial Assistance to the State of Gujarat Bill, 2011 by Shri C.R. Patil, M.P.	50 of 2011	A	2 hours
6.	The Eradication of Malnutrition Bill, 2011 by Shri Bhakta Charan Das, M.P.	66 of 2011	A	2 hours
7.	The Safai Karamcharis Insurance Scheme Bill, 2011 by Shri Arjun Meghwal, M.P.	47 of 2011	A	2 hours
8.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2011 (<u>Substitution of new Chapter for Chapter IV</u>) by Dr. Mahendrasinh P. Chauhan, M.P.	61 of 2011	A	2 hours
9.	The Farmers (Protection from Natural Calamities and Other Welfare Measures) Bill, 2011 by Dr. Mahendrasinh P. Chauhan, M.P.	59 of 2011	A	2 hours
10.	The Protection of Civil Rights (Amendment) Bill, 2011 (<u>Amendment of section 3, etc.</u>) by Shri Mohan Jena, M.P.	68 of 2011	A	2 hours

1	2	3	4	5
11.	The Indian Penal Code (Amendment) Bill, 2011 (<u>Insertion of new section 376E</u>) by Shri M.K. Raghavan, M.P.	63 of 2011	A	2 hours
12.	The Persons with Disabilities (Equal Opportunities and Protection of Rights and Full Participation) Amendment Bill, 2011 (<u>Amendment of section 26, etc.</u>) by Shri M.K. Raghavan, M.P.	72 of 2011	A	2 hours
13.	The Agricultural Workers Welfare Bill, 2011 by Shri Bhausahab R. Wakchaure, M.P.	69 of 2011	A	2 hours
14.	The Beedi Workers Welfare Bill, 2011 by Shri Bhausahab R. Wakchaure, M.P.	73 of 2011	A	2 hours
15.	The Displaced Persons Welfare Bill, 2011 by Shri S. Semmalai, M.P.	60 of 2011	A	2 hours
16.	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2011 (<u>Amendment of Schedule II</u>) by Shri S. Semmalai, M.P.	65 of 2011	A	2 hours

APPENDIX – II

(See para 5 of the Report)
(List of Bills placed in category `B` and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time reommended
1	2	3	4	5
1.	The Prevention of Cruelty to Animals (Amendment) Bill, 2011 (<u>Omission of section 28</u>) by Shri Mohan Jena, M.P.	67 of 2011	B	2 hours
